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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATIONS

The 17th July 1945

No. 3343-A.—The following notification, issued by the Government of India, Home Department, is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government
New Delhi, 1st June 1945

No. 70/5/44-Ests.—The regulations for recruitment to the Indian Civil Service and the Indian Police in 1945 and thereafter till the war ends and instructions for the guidance of candidates in India are published below:—

NOTICE

Recruitment is being resumed under the following regulations to war-reserved vacancies in the Indian Civil Service and the Indian Police. Vacancies accruing during the war in the Indian Political Service will be filled from among candidates appointed under these Regulations to the Indian Civil Service.

A pamphlet describing the recruitment arrangements and containing the recruitment regulations and information as to numbers of vacancies and conditions of service may be obtained by civilian candidates on application to the Secretary, Federal Public Service Commission, 10, Underhill Lane, Delhi; copies of the prescribed application form may also be obtained from this authority. Special arrangements have been made to enable those serving in the Forces to obtain copies of the pamphlet and form of application through Service channels.

Candidates who on the 1st June 1945 are qualified as required by the Regulations must submit their applications as soon as possible and must in any case despatch them in time to reach the Secretary, Federal Public Service Commission, at the address given above within six months from that date. Candidates who become qualified subsequently must submit their applications in time to reach that address not later than six months after the date on which they become qualified.

Applications will be acknowledged; if a candidate receives no acknowledgment within a reasonable time he should bring this to the notice of the Secretary, Federal Public Service Commission.

Regulations made by the Secretary of State for India for recruitment to war-reserved vacancies in the Indian Civil Service and the Indian Police.

N.B.—Should any doubt arise as to the interpretation of these Regulations or as to the eligibility of a candidate under them, the decision of the Secretary of State for India will be final.

I. Regulations in respect of candidates of European descent and of non-Asiatic domicile for appointment to:—

The Indian Civil Service.

The Indian Police.

(A) **Qualifications required**—Candidates will be required to satisfy the Secretary of State for India that they are qualified in the following respects:—

(1) **Nationality and domicile**—A candidate must be a male British subject of European descent and of non-Asiatic domicile.

(2) **Age**—A candidate must have attained the age of 21 (or 19 in the case of the Indian Police) and must have

been born on or after 2nd August 1915 (or 2nd August 1917 in the case of the Indian Police) provided that a candidate who was born on or before 1st August 1920 (or 1st August 1922 in the case of the Indian Police) must have rendered war service [see (4) below] for a period not less than that between the date of his birth and 1st August 1920 (or 1st August 1922 in the case of the Indian Police)

(3) **Education**—A candidate must have received whole-time, continuous and systematic education up to the age of 18 (or the date of joining His Majesty's Forces or the Merchant Navy or Mercantile Marine, if earlier) and—

(a) if a candidate for the Indian Civil Service must produce evidence that he reached a standard which qualified him for admission to a University (e.g., Matriculation or the School Certificate with the necessary credits),

(b) if a candidate for the Indian Police must have passed the School Certificate or equivalent examination.

(4) **War service**—A candidate must have undertaken War Service which shall mean—

(a) in the case of candidates subject to the National Service Acts, 1939—42, service in His Majesty's Forces or in the Merchant Navy or Mercantile Marine, or whole-time service in the Civil Defence Forces or Services or in any other employment in which the candidate was permitted to remain or to which he was directed or assigned by the competent authority under those Acts;

(b) in the case of other candidates, service in His Majesty's Forces or in the Merchant Navy or Mercantile Marine or such other Service of national importance as may in any individual case be accepted for the purpose by the Secretary of State for India.

Not less than 75 per cent of the vacancies available for candidates of European descent and of non-Asiatic domicile will be filled by candidates who, after 25th May 1939, entered upon a period of whole-time service in His Majesty's Forces or in the Merchant Navy or Mercantile Marine, provided that the number of such candidates found suitable is sufficient.

(5) **Character**—A candidate's character must be such as to qualify him for employment in, and he must be in all respects suitable for appointment to, the Service or Services for which he is a candidate.

(6) **Health**—A candidate must be free from disease, constitutional affection or bodily infirmity unfitting him, or likely to unfit him, for employment in the Service or Services for which he is a candidate.

(B) **Submission of Applications**—(1) Applications must be made on Form I. B. S. 2 which must be completed in the candidate's own handwriting.

(2) A birth certificate or certificate of baptism stating the date of birth must accompany the application form or follow it as soon as possible.

(3) Candidates for the Indian Civil Service and/or the Indian Police who, on the date of issue of these Regulations, are qualified in all respects under (A) above must submit their applications as soon as possible and must in any case despatch them in time to reach the prescribed address (see Note V on the application form) within six months from that date. Candidates who become qualified subsequent to the date of issue of these Regulations must submit their applications in time to reach the prescribed address not later than six months after the date on which they become qualified. Applications received after the expiry of the prescribed period will be accepted only if the Secretary of State for India is satisfied that the delay in

their receipt is due solely to factors beyond the candidate's own control.

(C) **Selection**—Appointments will be made on the basis of competitive selection. Candidates will be subject to such interviews and tests as may be prescribed by the Secretary of State for India, but will not be required to undergo any written tests of an academic nature. No candidate will be permitted to compete more than once under these Regulations.

II Regulations in respect of candidates of Indian descent or domicile for appointment to:—

The Indian Civil Service.
The Indian Police.

(A) **Qualifications required**—Candidates will be required to satisfy the Secretary of State for India that they are qualified in the following respects:—

(1) **Nationality and domicile**—A candidate must be a male and either:—

(a) a British subject of Indian descent or domicile; or
(b) a subject of an Indian State, or a native of a tribal area or territory adjacent to India, in respect of whom a declaration has been made under section 262(3) of the Government of India Act, 1935*.

(2) **Age**—A candidate must have attained the age of 21 (or 19 in the case of the Indian Police) and must have been born on or after 2nd August 1915 (or 2nd August 1917 in the case of the Indian Police), provided that a candidate who was born on or before 1st August 1920 (or 1st August 1922 in the case of the Indian Police) must have rendered war service [see (4) below] for a period not less than that between the date of his birth and 1st August 1920 (or 1st August 1922 in the case of the Indian Police). A candidate invalided from His Majesty's Forces will be regarded as having satisfied the requirements of the proviso to this regulation if he undertook war service before attaining the age of 25 (or 23 in the case of the Indian Police).

(3) **Education**—(a) A candidate educated predominantly in India must:—

(i) if a candidate for the Indian Civil Service have obtained a degree of an approved University, provided that this requirement may be relaxed in favour of a candidate who has passed the Intermediate or equivalent examination if the Federal Public Service Commission are satisfied that but for his having undertaken war service [see (4) below] he would have continued his education and might have been expected to obtain a degree; or

(ii) if a candidate for the Indian Police, must have passed the Intermediate or equivalent examination.

(b) A candidate educated predominantly in the United Kingdom must have received whole-time continuous and systematic education up to the age of 18 (or the date of joining His Majesty's Forces or the Merchant Navy or Mercantile Marine, if earlier) and

(i) if a candidate for the Indian Civil Service, must produce evidence that he reached a standard which qualified him for admission to a University (e.g., Matriculation or the School Certificate with the necessary credits); or

(ii) if a candidate for the Indian Police, must have passed the School Certificate or equivalent examination.

(4) **War service**—Candidates must have undertaken war service which shall mean:—

(a) in the case of candidates resident in India during the war, whole-time service of any of the following kinds:—

(i) service of any kind in a unit or formation liable for service overseas or in any operational area;

(ii) service in India under military munitions or stores authorities with a liability to serve overseas or in any operational area;

(iii) all other service involving subjection to Naval, Military or Air Force law;

(iv) a period of training with a military unit or formation involving liability to serve overseas or in any operational area;

(v) service in any Civil Defence organisation specified in this behalf by the Central Government or a Provincial Government;

(vi) any service, connected with the prosecution of the war which a person is required to undertake by competent authority under provision of any law for the time being in force;

(vii) such other service as may hereafter be declared as war service for the purposes of this definition;

(b) in the case of other candidates, service in His Majesty's Forces or in the Merchant Navy or Mercantile

* A candidate covered by this rule should apply to the Political Officer for the issue of the necessary declaration.

Marine, or such other service of national importance as may in any individual case be accepted for this purpose by the Secretary of State.

Not less than 75 per cent of the total vacancies available for candidates of Indian descent or domicile will be filled by candidates who after 25th May 1939, entered upon a period of whole-time service in His Majesty's Forces or in the Merchant Navy or Mercantile Marine, provided that the number of such candidates found suitable is sufficient.

(5) **Character**—A candidate's character must be such as to qualify him for employment in, and he must be in all respects suitable for appointment to the Service or Services for which he is a candidate.

(6) **Health**—A candidate must be free from disease, constitutional affection or bodily infirmity unfitting him, or likely to unfit him, for employment in the Service or Services for which he is a candidate.

(B) **Submission of applications**—(1) Applications must be made on Form I B. S. 2 which must be completed in the candidate's own handwriting.

(2) A birth certificate or a certificate of baptism stating the date of birth must accompany the application form or follow it as soon as possible. A candidate who is unable to furnish a certificate of birth or a certificate of baptism stating the date of birth may furnish instead a certificate of nationality and age issued in accordance with the instructions contained in Government of India, Home Department, notification No. 35/10/39, dated the 22nd February 1939, and signed, should the candidate be resident in British India, by a Secretary to the Government of the Province or the Commissioner of the Division within which his family lives, or should he be resident in an Indian State, by the highest Political Officer accredited to the State in which his family lives.

(3) Candidates who, on the date of issue of these Regulations, are qualified in all respects under (A) above must submit their applications as soon as possible and must in any case despatch them in time to reach the prescribed address (see note V on the application form) within six months from that date. Candidates who become qualified subsequent to the date of issue of these Regulations must submit their applications in time to reach the prescribed address not later than six months after the date on which they become qualified. Applications received after the expiry of the prescribed period will be accepted only if the Secretary of State for India is satisfied that the delay in their receipt is due solely to factors beyond the candidate's own control.

(C) **Selection**—Appointments will be made on the basis of competitive selection. Candidates will be subject to such interviews and tests as the Secretary of State for India may prescribe, but will not be required to undergo any written tests of an academic nature. No candidate will be permitted to compete more than once under these Regulations.

C. F. V. WILLIAMS
Joint Secy. to the Govt. of India

The 17th July 1945

No. 3345-A.—The following notification, issued from the Secretariat of the Governor-General (Public), is republished for general information.

By order of the Governor

R. A. E. WILLIAMS
Chief Secretary to Government

New Delhi, 30th May 1945

No. 30,62/44-G.G.(A)—In exercise of the power conferred by sub-section (3) of section 266 of the Government of India Act, 1935, the Governor-General in his discretion is pleased to direct that the following further amendments shall be made in the Federal Public Service Commission (Consultation by the Governor-General) Regulations; namely:—

In the schedule annexed to the said Regulations—

I. Under the heading "Central Services, Class II," after the entry "Imperial Secretariat Reporters Service," the entry "Superintendent and assistants, Central Cypher Bureau, External Affairs Department, shall be inserted.

II. Under the heading "Subordinate Service," for the words "All subordinate" the words "Typists and clerks, Central Cypher Bureau, External Affairs Department and all subordinate" shall be substituted.

G. E. B. ABELL
Secretary

**FINANCE DEPARTMENT
NOTIFICATION**

The 18th July 1945

No. 4320-F.—The following extracts from notification No. 23, dated the 30th June 1945, issued by the Government of India in the Finance Department (Central Revenues), are republished for general information.

By order of the Governor
J. E. MAHER

*Additional Secretary to Government
EXCESS PROFITS TAX
Simla, 30th June 1945*

No. 23—In exercise of the powers conferred by rule 2 of the Excess Profits Tax (Board of Revenues) Rules, 1940, the Central Government is pleased to direct that the following further amendment shall be made in the notification No. 1-Excess Profits Tax, dated the 11th January 1941, namely:—

In the schedule appended to the said notification under the heading "Judicial Officers", for entries 31, 32, 33 and 34, the following entries shall be substituted, namely:—

- "31. Rai Bahadur C. C. Coari, District Judge, Cuttack
- 32. Sri J. N. Mahanti, District Judge, Ganjam
- 33. Sri N. C. Ganguly, Sub-Judge, Cuttack
- 34. Sri R. P. Misra, Sub-Judge, Berhampur"

S. RANGANATHAN
Dy. Secy. to the Govt. of India

**COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS**

The 14th July 1945

No. 3131-Com.—The following notification of the Government of India in the Department of Labour is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 7th May 1945

No. E-102—In exercise of the powers conferred by section 4 and sub-section (1) of section 29 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following further amendment shall be made in the Petroleum Rules, 1937, the same having been previously published as required by sub-section (2) of section 29 of the said Act, namely:—

For sub-rule (1) of rule 22 of the said Rules, the following sub-rule shall be substituted, namely:—

"22. *Importation through the Viramgam Customs Line*—(1) Petroleum landed at Port Okha may be imported at the land customs stations on the Viramgam customs line provided it is directly consigned from Port Okha if the Collector of Land Customs is satisfied that the petroleum, unless it is declared to be dangerous petroleum, has been tested in the manner laid down in the Act and these rules."

G. PEACE
Dy. Secy. to the Govt. of India

The 14th July 1945

No. 3132-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 21st June 1945

No. 14-W.R.I.(F.)/45—In pursuance of sub-rule (3) of rule 6 of the War Risks (Inland Vessels) Insurance Rules, 1943, and in partial modification of the notification of the Government of India in the Department of Commerce, No. 4-W.R.I.(F.)/45, dated the 3rd March 1945, the Central Government is pleased to direct that the instalment of premium due on the 1st September 1945 under any policy of insurance issued in respect of Inland Vessels and in force on the 31st August 1945 shall not be payable.

S. R. ZAMAN
Joint Secy. to the Govt. of India

The 14th July 1945

No. 3133-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 21st June 1945

No. 13-W.R.I.(F.)/45—In pursuance of sub-rule (3) of rule 6 of the War Risks (Factories) Insurance Rules, 1942,

and in partial modification of the notification of the Government of India in the Department of Commerce, No. 2-W.R.I.(F.)/45, dated the 3rd March 1945, the Central Government is pleased to direct that the instalment of premium due on the 1st September 1945 under any policy of insurance issued under the War Risks (Factories) Insurance Scheme and in force on the 31st August 1945 shall not be payable.

S. R. ZAMAN
Joint Secy. to the Govt. of India

The 14th July 1945

No. 3134-Com.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

PUBLIC

New Delhi, 21st June 1945

No. 2-W.R.I.(G)/45-D.—The Central Government is pleased to notify that all policies issued under the War Risks (Goods) Insurance Scheme for the quarter ending on the 30th June 1945 shall without the payment of any further premium, be deemed to be effective for the quarter ending on the 30th September 1945 as though they were issued for the latter quarter.

New Delhi, 21st June 1945

No. 3-W.R.I.(G)/45-D.—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme for the quarter ending on the 30th September 1945 [not being a policy deemed to be effective without payment of any further premium by the notification of the Central Government No. 2-W.R.I.(G)/45-D., dated the 21st June 1945] in respect of goods liable to compulsory insurance at one pice per month or part of a month for each complete sum of one hundred rupees.

S. R. ZAMAN
Joint Secy. to the Govt. of India

The 16th July 1945

No. 3168-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 26th June 1945

No. M-263(3)—In exercise of the powers conferred by the proviso to section 8 of the Indian Soft Coke Cess Act, 1929 (VIII of 1929), the Central Government is pleased to declare, on the recommendation of the Soft Coke Cess Committee, that sections 2 to 7 of the said Act, shall continue in force for a further period of one year, with effect from the 1st July 1945.

H. C. PRIOR
Secy. to the Govt. of India

The 17th July 1945

No. 3195-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 30th June 1945

No. 7-A(3)/45—In pursuance of rule 34 of the Auditor's Certificates Rules, 1932, the names of candidates who have been declared successful in the First Examination held under these Rules in April 1945 are hereby published for general information:—

Serial No.	Roll No.	Name
1	444	Achar, Senapur Sanjiva
2	641	Acharya, Naganlal Bahmukund
3	147	Advani, Tarachand M.
4	538	Ahmed, Syed Muslehuddin
5	179	Ailwadi, Jivanlal N.
6	181	Aiya, Mulji Bhimji
7	609	Aiyar, Shankar Arjun
8	506	Alexander, M. J.
9	168	Anurnath
10	508	Amin, Pranjivan P.
11	106	Anand, Manmohan Singh
12	562	Ananthanarayanan, K.
13	607	Appons, John Baptiste
14	509	Apte, D. P.
15	317	Ayyar, K. Ramalinga
16	300	Ayyangar, G. R. Thotadri

Serial No.	Roll No.	Name	Serial No.	Roll No.	Name
17	256	Ayyar, S. V. Venkatarama	125	165	Parkash, Chander
18	371	Bamboot, Pestonji, Sorabji	126	588	Patil, Sumant Moreswar
19	174	Bansal, K. K.	127	409	Pendse, Chaintaman Bhaskar
20	34	Barik, Jagannath	128	411	Phadke, P. M.
21	313	Basri, K. Nagappa	129	628	Postwala, Framoroz Manechshaw
22	72	Batra, Shadi Lal	130	532	Puthran, Narayan Ramappa
23	395	Bhabha, Jimi R. D.	131	23	Rahman, Anwar Ziaur
24	548	Bhagwat, G. B.	132	107	Raj, Indar
25	360	Bilpodiwala, H. K.	133	225	Rajagopalan, Sessa Iyer
26	45	Biswas, Gour Chandra	134	278	Raman, Thirumalai
27	372	Borkar, Bhawanishankar Shamrao	135	216	Ramasubrahmanyam, V
28	372	Borkar, Gopal Shamarao	136	298	Ramaswamy, Manavasi Rengaswami
29	375	Bunshah, Jal Bunshah	137	415	Ransing, Dattatryaya Baburao
30	376	Captain, Dara Hormusji	138	202	Rao, Kalamadi Narayana
31	94	Chawla, Manohar Lal	139	185	Ratnam, M. R. Ranga
32	378	Chokey, Rusi Kaikhushroo	140	5	Ray, Gorachand
33	464	Damle, K. S.	141	424	Rushton, Kenneth Henry De Blaguere
34	162	Daryanani, G. S.	142	429	Sapre, Murlidhar Udhav
35	8	Das Gupta, Dinendra Nath	143	29	Sarkar, Pradyot Kumar
36	18	Datta, Monoranjan	144	3	Sarkar, Subodhi Ranjan
37	19	Datta, Sudhir Chand	145	272	Sastry, Chelluri Bhagavat
38	370	Davar, Nanabhoy Sohrab	146	133	Sarastri, B. G.
39	642	Desai, Dinuprasad Krishnalal	147	267	Seetaramayya, Machiraju
40	401	Desai, Indravadan Shamaldas	148	26	Sen, Anil Kumar
41	380	Desai, Ochhavlal Maneklal	149	414	Seshan, Krishna
42	381	Desai, Shantanu Nanubhai	150	488	Shah, Champaklal Chhotalal
43	363	DeSouza, Diogo	151	598	Shah, Pradyumna Natvarlal
44	458	Devitre, Ardeshir Sorabji	152	433	Shah, Shantilal Parashottamdas
45	127	Dhingra, Kartar Singh	153	637	Sharan, Bharatagraj
46	456	Dotiwalla, Rustom Khurshedji	154	68	Sharma, Jagdish Ram
47	15	Dustoor, Khurshed	155	519	Shetti, Vorvady, Monappa
48	9	Ganzuly, Anil Kumad	156	436	Shroff, Noshir Cawasji
49	33	Ghosh, Subhas Chandra	157	540	Siddiqi, Habeebuzzaman
50	447	Gijare, Vidyadhar Dattatraya	158	177	Singh, Krishen Dev
51	445	Goray, Manohar Yeshwant	159	357	Sopher Victor
52	53	Gupta, Rabindranath	160	309	Sreenivasan, K.
53	387	Gupta, Subrata Kumar	161	199	Srinivasachar, B. R.
54	142	Gurjar, S. V.	162	255	Srinivasan, S.
55	682	Haqqani, Syed Abdul Hameed	163	600	Sukthanker, Probhakar Narayan
56	388	Hathiram, Pesi Dadiba	164	314	Sundaram, Shamanna
57	611	Hormasji, Ardesir Jivanji	165	146	Suri, Om Prakash
58	297	Jagadisan, T. R.	166	258	Suryanarayanan, A.
59	338	Jagannathan, R.	167	311	Swaminathan, R.
60	171	Jain, Hari Nath	168	161	Tewari Sugriv Krishan
61	421	Jain, Ramchandra Chandrarao	169	17	Thakur, Kamakhya Prasad
62	451	Jani, Keshavlal Motilal	170	208	Thiruvengkatachari, R.
63	90	Jasvantrai	171	319	Thulasiram, Thirukkonda Rama
64	186	Jayaraman, A. P.	172	322	Vaithialingam, M.
65	305	Jayaraman, Rajanga	173	401	Vakil, Sidhraj, Manmukharam
66	571	Joglekar, Nilkanth Dattatraya	174	28	Vallint, Leslie Desmond A.
67	295	John, Miss K. Lily	175	513	Vartak, Shankar Ganesh
68	422	Joshi, Laxmikant Manohar	176	442	Vazifdar, Freedom Khurshedji
69	390	Joshi, R. P.	177	184	Venkatachari, S.
70	113	Kanwar, Maharaj Krishan	178	310	Venkataraman, M. S.
71	391	Kapadia, Homi S.	179	243	Venkataraman, R.
72	392	Kapadia, Jamnadas Hirji	180	218	Velayutham, C. A.
73	164	Capoor, Durga Pershad	181	443	Viswanathan, C. P.
74	410	Karandikar Dattarey Kashinath	182	551	Wagh, Achut Pandurang
75	362	Katrak, Jamshed Sohrab			
76	573	Kcer, Madhuker Sitaram			
77	292	Kesav, Bindiganaviey			
78	183	Kesavan, S. V.			
79	99	Khanijau, Chetan Dass			
80	160	Khanna, Rajkumar			
81	144	Khosla, Amar Nath			
82	121	Krishan, Bal			
83	132	Krishan, Bal			
84	277	Krishnamurti, C. S.			
85	335	Krishnan, R.			
86	599	Krishnan, S. R.			
87	500	Krishnaswamy, A. R.			
88	621	Kulkarni, Bhaskar Govind			
89	22	Kundu, Nilmani			
90	212	Lakshminarayanan, A.			
91	88	Lall, Harbans			
92	105	Lall, Kundan			
93	102	Luthra, Anirudhar Krishan			
94	20	Madan, Nusvan Burjor			
95	112	Magoon, Chunilal			
96	578	Mahajon, Vasant Sadashiv			
97	622	Maheshwari, Krushnachandra Bhavanji			
98	36	Majumdar, Sukrit Chandra			
99	108	Malhotra, K. L.			
100	137	Malhotra, Ram Murti			
101	552	Malhotra, Romesh C.			
102	396	Maniar, Babulal Dipchand			
103	241	Manikkavelu, Triplicanonatesa			
104	581	Martis, William			
105	494	Mehta, Chinubhoi V.			
106	624	Mehta, Dhirajlal Maneklal			
107	493	Meheta, Harnishkant M.			
108	398	Mehta, Ratilal Keshavlal			
109	14	Mitra, Kamal Kumar			
110	24	Mitra Samir Kumar			
111	555	Modi, Erach Phiroze			
112	159	Mohindra, Daya Bhushan			
113	63	Mookerjee, Kumar Krishna			
114	62	Mukherjee, Dwijendra Nath			
115	252	Murlidhar, T.			
116	324	Muthuswamy, N.			
117	537	Naik, Balwant Sakharam			
118	586	Narayanan, T. V.			
119	125	Narayanaswamy, A. V.			
120	306	Natrajan, R.			
121	158	Nayar, Charanjit Lal			
122	61	Ojha, Shiva Kumar			
123	550	Pai, Vasant Vithal			
124	406	Pansare, Laxman Malhar			

K. K. CHETTUR

Joint Secy. to the Govt. of India

The 18th July 1945

No. 3227-Com.—The following notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 30th June 1945

No. 7-A. (2)/45—In pursuance of rule 34 of the Auditor's Certificates Rules, 1932, the names of candidates who have been declared successful in the Final Examination held under these Rules in April 1945 are hereby published for general information:—

Serial No.	Roll No.	Name
1	15	Agashivala, J. V.
2	151	Ananthkrishnan, L. N.
3	66	Ayyar, P. R. Neelkanta
4	55	Balasari, B. U.
5	152	Bandyopadhyay, K. G.
6	53	Bastikar, S. R.
7	178	Bhattacharjee, S. K.
8	9	Billimoria, J. S.
9	196	Chadha, T. R.
10	143	Chatterjee, Amalendu
11	117	Choudhury, R. G.
12	35	Dalal, N. T.
13	121	Das, U. S.
14	115	Datta, Sachindra
15	21	Dhurandhar, V. J.
16	51	Dubash, K. R.
17	108	Dutt, S. K.
18	111	Gangopadhyay, S. K.
19	156	Ganguli, G. N.
20	182	Harbans Singh
21	37	Javeri, Narendra M.
22	203	Kripal Chand
23	161	Mallik, Ramlal
24	120	Mallik, S. G.
25	25	Marawala, G. E.
26	173	Marwary Basudeo
27	112	Mitra, R. N.

Serial No.	Roll No.	Name
28	131	Mukerjee, P. N.
29	41	Narendra Nath
30	126	Foddar, M. C.
31	40	Rao, V. K. Madhava
32	154	Ray, N. N.
33	67	Rangan, S.
34	119	Roy, R. N.
35	45	Sanghavi, R. M.
36	83	Satyannarayaniah, K. M.
37	192	Sharma, Jagannath
38	208	Sharma, P. B.
39	46	Shetty, M. P. C.
40	129	Tandan, A. B.
41	183	Utamsingh, S. H.
42	70	Vaidyanathan, G.
43	191	Venkataraman, M.

K. K. CHETTUR
Joint Secy. to the Govt. of India

LAW DEPARTMENT NOTIFICATIONS

The 17th July 1945

No. 3182-L.R.—The following Ordinances promulgated by the Governor-General are hereby republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 30th June 1945
ORDINANCE No. XX of 1945

AN ORDINANCE

to amend the Excess Profits Tax Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary further to amend the Excess Profits Tax Ordinance, 1943 (XVI of 1943), for the purposes hereinafter appearing ;

NOW, THEREFORE in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Excess Profits Tax (Amendment) Ordinance, 1945.

(2) It shall come into force at once.

2. Amendment of section 2, Ordinance XVI of 1943—In section 2 of the Excess Profits Tax Ordinance, 1943—

(a) in sub-section (1), after the first proviso the following proviso shall be inserted, namely:—

“Provided further that, in respect of any chargeable accounting period ending after the 31st day of December 1944, the provisions of this sub-section as modified by the first proviso shall have effect as if for the words ‘nineteen-sixtyfourths’ the figures ‘37/128ths’ were substituted:”

(b) to sub-section (1-A) the following proviso shall be added, namely:—

“Provided that, in respect of any chargeable accounting period ending after the 31st day of December 1944, the provisions of this sub-section shall have effect as if for the words ‘nineteen-sixtyfourths’ the figures ‘37/128ths’ were substituted.”

WAVELL

Viceroy and Governor-General

New Delhi, 4th July 1945

ORDINANCE No. XXI of 1945

AN ORDINANCE

to provide for and regularise the establishment of refugee camps

WHEREAS an emergency has arisen which makes it necessary to provide for and regularise the accommodation in refugee camps of refugees entering British India from certain war areas and the maintenance of essential discipline in such camps ;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title, extent and commencement—(1) This Ordinance may be called the Refugee Camps Ordinance, 1945.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. Interpretation—In this Ordinance, unless there is anything repugnant in the subject or context—

(a) “camp” means a camp established by the Central Government for the accommodation of refugees ;

(b) “the Commandant” of a camp means the person appointed by the Central Government to be in charge of the camp ;

(c) “refugee” means any person who has entered British India from Burma, having left his place of residence in Burma or elsewhere on account of enemy occupation of that place or the threat of such occupation.

3. Accommodation of refugees in camps—(1) It shall be lawful, and shall be deemed always to have been lawful, to take any refugee under escort to a camp and to require him to remain there or in any other camp to which he may be transferred until such time as it is possible to arrange for returning him to his place of residence in Burma or elsewhere.

(2) No refugee shall after the commencement of this Ordinance, be admitted to a camp (otherwise than on transfer from another camp) except on the authority of a certificate issued by an officer appointed by the Central Government in that behalf to the effect that the refugee has no or insufficient means of support in British India.

4. Refugees not to leave camp without permission—(1) Subject to the provisions of this section, no refugee may, until such time as is referred to in sub-section (1) of section 3, leave the camp in which he is for the time being accommodated.

(2) The Commandant may for reasons appearing to him sufficient grant to a refugee permission in writing to leave the camp for a period not exceeding thirty days, and where the refugee does not return to camp before the expiry of the period specified in the permit, he shall be deemed to have contravened the provisions of this section.

(3) The Central Government may permit a refugee to leave the camp permanently if it is satisfied, after causing such inquiries to be made as it thinks fit, that he has in India relatives able and willing to support him and that he intends to take up his residence with them until he is able to return to his place of residence in Burma or elsewhere.

(4) Nothing in this section shall apply to the transfer of a refugee from one camp to another, or to his temporary absence from camp for recreation or other purposes in the company of an officer of the camp administration.

(5) Any refugee who contravenes any provision of this section shall, on conviction by a Court, be punishable with simple imprisonment for a period which may extend to three months.

(6) When convicting a refugee for an offence punishable under sub-section (5), the Court shall order that on the expiry of his sentence the refugee shall be returned to the camp in which he was last accommodated.

(7) Notwithstanding anything in the Code of Criminal Procedure, 1898 (V of 1898), an offence punishable under this section shall be cognizable.

5. Power to make regulations for maintaining essential discipline—(1) Subject to the provisions of this section, the Commandant may make regulations for the maintenance of health and good order in the camp and of harmonious relations among the refugees accommodated therein.

(2) All regulations made under this section shall be forwarded without delay to the Central Government, and the Central Government may cancel or modify any such regulation in such manner as it thinks fit

(3) All regulations made under this section shall be read out to the refugees in a language which they understand as soon as may be after they are made and thereafter at intervals of not more than two months.

6. Camp offences—(1) The following shall be camp offences for the purposes of this Ordinance:—

(a) any offence punishable under section 4, if the Commandant thinks fit so to regard it ;

(b) any contravention of or failure to comply with any regulation made under section 5 ;

(c) any act not being grave in character, which constitutes an offence against any other law and which in the opinion of the Commandant should be dealt with as a camp offence.

(2) It shall not be a camp offence to submit a petition or make a complaint in regard to conditions in the camp, even though such petition or complaint is found upon investigation to be groundless.

7. Procedure and penalties—(1) Every charge against a refugee in respect of a camp offence shall be dealt with

by the Commandant summarily, that is to say, it shall not be necessary for him to make a record of the evidence adduced, but he shall record in a register to be maintained for the purpose his decision in each case and a brief statement of the facts together with, where he finds the charge proved, the reasons for his decision and the punishment awarded.

(2) For the commission of a camp offence the Commandant may award any one of the following punishments, namely:—

(i) Detention in a place in the camp set apart for the purpose for any period not exceeding twenty-eight days:

Provided that a refugee shall not again be committed to detention within three days after the termination of a previous period of detention.

(ii) Confinement to quarters for any period not exceeding fourteen days, during which the offender may be employed on fatigue duties.

(iii) Suspension for a period not exceeding seven days of the right to all or any of the amenities provided in the camp.

8. Bar to legal proceedings—(1) No suit or other legal proceedings whatsoever shall lie against the Crown or any person for anything in good faith—

(a) done or ordered to be done in bringing any refugee or any person believed to be a refugee under escort to a camp and requiring him to remain there;

(b) done or ordered to be done before the commencement of this Ordinance in furtherance of the maintenance of health and discipline in a camp;

(c) done, intended to be done or ordered to be done in pursuance of this Ordinance.

(2) No refugee shall be liable—

(a) to be tried by any criminal Court in respect of any charge which has been dealt with by the Commandant under section 7, whether or not the charge was found to be proved by the Commandant;

(b) to be dealt with by the Commandant under section 7 in respect of any charge which has formed the basis of his discharge, acquittal or conviction by a competent criminal Court.

WAVELL

Viceroy and Governor-General

New Delhi, 4th July 1945

ORDINANCE No. XXII of 1945

AN

ORDINANCE

further to amend the Criminal Law Amendment Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary further to amend the Criminal Law Amendment Ordinance, 1943 (XXIX of 1943), for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Criminal Law (1943 Amendment) Second Amending Ordinance, 1945.

(2) It shall come into force at once.

2. Amendment of long title and preamble, Ordinance XXIX of 1943—(1) In the long title of the Criminal Law Amendment Ordinance, 1943 (hereinafter referred to as the said Ordinance), the words "punishable under the Indian Penal Code" shall be omitted.

(2) In the preamble to the said Ordinance, the words, brackets and figures "punishable under the Indian Penal Code (XLV of 1860)" shall be omitted.

3. Substitution of new section for section 4, Ordinance XXIX of 1943—For section 4 of the said Ordinance the following section shall be substituted, namely:—

4. Composition of Special Tribunals—(1) A Special Tribunal constituted under this Ordinance shall consist of three members, each of whom shall, except as provided in sub-section (2), be a person who—

(a) is qualified under sub-section (3) of section 220 of the Government of India Act, 1935 (26 Geo. 5, c. 2), for appointment as a Judge of a High Court, or

(b) has for a period of not less than three years exercised, whether continuously or not, the powers under the Code of Criminal Procedure, 1898 (V of 1898), of any one or more of the following, namely, Sessions Judge, Additional Sessions Judge, Chief Presidency Magistrate,

Additional Chief Presidency Magistrate, Presidency Magistrate, District Magistrate, Additional District Magistrate—

and at least one shall have the qualification specified in clause (a).

(2) One of the members may, instead of being a person qualified under sub-section (1), be an officer of His Majesty's Forces who is a barrister of England or Northern Ireland of at least five years' standing or a member of the Faculty of Advocates in Scotland of at least five years' standing.

(3) The Central Government shall appoint one of the members qualified under sub-section (1) to be the President of the Special Tribunal."

4. Substitution of new section for sections 7 and 8, Ordinance XXIX of 1943—For sections 7 and 8 of the said Ordinance the following sections shall be substituted, namely:—

7. Appeal and revision—The High Court within the local limits of whose jurisdiction the offence charged in a case before a Special Tribunal is alleged to have taken place may, in relation to that case and subject to the provisions of section 8 regarding the transfer of cases, exercise so far as they may be applicable all the powers conferred by Chapters XXXI and XXXII of the Code of Criminal Procedure, 1898 (V of 1898), on a High Court as if the Special Tribunal were a Court of Session trying cases without a jury within the local limits of that High Court's jurisdiction.

8. Bar of certain jurisdiction—No Court shall have authority to transfer any case from a Special Tribunal, or to make any order under section 491 of the Code of Criminal Procedure, 1898 (V of 1898) or, save as provided in section 7, have any jurisdiction of any kind in respect of any proceedings of a Special Tribunal."

5. Amendment of section 9, Ordinance XXIX of 1943—In sub-section (2) of section 9 of the said Ordinance, for the words "a person or the agent of a person seeking to obtain facilities for transport or holding or seeking to obtain a contract from His Majesty's Government in the United Kingdom or in any part of His Majesty's dominions, or the Central or a Provincial Government or a department of any such Government or a local authority, or from any person acting on behalf of any such Government or department or authority," the words "any person," shall be substituted.

6. Amendment of Schedule, Ordinance XXIX of 1943—In the Schedule to the said Ordinance—

(a) for items 1 and 2 the following item shall be substituted, namely:—

"1. An offence punishable under section 161 or section 165 of the Indian Penal Code."

(b) items 3, 3A and 5 shall be renumbered as items 2, 3 and 6 respectively;

(c) after item 4 the following item shall be inserted, namely:—

"5. An offence punishable under the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), or under any rule made or deemed to have been made under the Defence of India Act, 1939 (XXXV of 1939)."

WAVELL

Viceroy and Governor-General

The 17th July 1945

No. 3202-J.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

Simla, 2nd June 1945

No. F.232/45-C.&G. (Judl.)—In exercise of the powers conferred by rule 1, read with clause (a) of rule 8B, of Order XXVII of the First Schedule to the Code of Civil Procedure, 1908 (Act 5 of 1908), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Home Department, No. 204/37-Judicial, dated the 11th April 1940, namely:—

In the Schedule annexed to the said notification, to the entry under the head "Forest", the following entry shall be added, namely:—

"The President, Forest Research Institute and Colleges, Dehra Dun."

K. Y. BHANDARKAR

Addl. Dy. Secy. to the Govt. of India

The 18th July 1945

No. 3233-J.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor
J. E. MAHAR
Secretary to Government

New Delhi, 7th July 1945

No. F. 234/45-I.C. & G. (Judl.)—In pursuance of rules 2 and 8, read with clause (a) of rule 8-B, of Order XXVII of the First Schedule to the Code of Civil Procedure, 1908 (Act V of 1908), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Legislative Department, No. F. 223/42-I-C & G.-(Judl.), dated the 17th February 1942, namely:—

In the said notification, for the words, brackets and letters "or (viii) the State Railways Coal Department" the following shall be substituted, namely:—

"(viii) the South Indian Railway, or
(ix) the State Railways Coal Department".

R. L. NARASIMHAM
Dy. Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 7th July 1945

No. 16037-S.T.—The following Press Note, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

PAPER CONTROL (ECONOMY) ORDER, 1944

PACKING OF FOOTWEAR

In a Press Note issued on January 13, 1945, one of the relaxations granted by the Government of India in the Department of Industries and Civil Supplies from the provisions of the Paper Control (Economy) Order, 1944, in respect of packing of footwear was that boots and walking shoes, full slippers, court shoes and sandals priced at Rs. 6-8-0 per pair or more, could be packed in boxes of board, provided no other paper was used in making the box or was inserted inside the box and provided that no separate label was affixed to the box.

It has now been decided to allow the following further relaxations from the restrictions on the use of paper, provided the box used for the purpose of packing the above varieties of footwear is made from strawboard:—(i) $\frac{3}{4}$ " wide strip of paper may be pasted on the edges for the purpose of holding the strawboard pieces together; (ii) paper which has been printed on or written on completely on both sides may be used for inside lining; and (iii) a label not exceeding 4" x 2½" may be affixed to the box.

The 7th July 1945

No. 16041-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 4th June 1945

No. 300-PA(10)/45—In exercise of the powers conferred by clause 39 of the Paper Control (Economy) Order, 1944, the Central Government is pleased to direct that the powers conferred on it by sub-clause (2) of clause 40 of the said Order shall be exercised,—

(1) in respect of sub-clause (d) of clause 10, sub-clause (c) of clause 11, clauses 12, 13, 32, 33 and 34 by the Paper Controller, India, and

(2) in respect of clauses of the said Order specified in column 1 of the Schedule appended thereto by the authorities specified in column 2 of the Schedule in respect of the Provinces specified in the corresponding entry in column 3 of the Schedule.

SCHEDULE

Clauses	Authority	Province
1	2	3
10 (d)	1. Provincial Paper Controller, Government of Madras, Madras.	Madras
11. (c) In so far as the type of consumers and the typers of publications mentioned in the proviso to this sub-clause are concerned.	2. Paper Controller, Government of Bombay, Bombay.	Bombay
16. In so far as the third and fourth provisos are concerned.	3. Special Officer, Paper Control, Government of Bengal, Calcutta.	Bengal
16A	4. Provincial Paper Controller, Government of the United Provinces, Alahabad.	United Provinces.
21. In so far as the first proviso is concerned.	5. Provincial Paper Controller, Government of the Punjab, Lahore.	The Punjab
28. In so far as the third proviso is concerned.	6. Provincial Paper Controller, Bihar, Government of Bihar, Patna.	Bihar
33(1) In so far as the use of board for packing and wrapping purposes is concerned.	7. Provincial Paper Controller, Government of the Central Provinces and Berar, Nagpur.	Central Provinces and Berar.
36. In so far as the second proviso is concerned.	8. Commissioner of Excise, Assam.	Assam
	9. Provincial Paper Controller, North West Frontier Province, Peshwar.	North West Frontier Province.
	10. Provincial Paper Controller, Government of Orissa, Cuttack.	Orissa
	11. Director of Civil Supplies (Paper), Government of Sind, Karachi.	Sind
	12. The Director of Civil Supplies, Delhi.	Delhi
	13. Provincial Paper Controller, Quetta.	Baluchistan
	14. The Director of Civil Supplies, Ajmer-Merwara, Ajmer.	Ajmer, Merwara.
	15. Chief Commissioner, Croog, Mercara.	Coorg

B. N. KAUL
Dy. Secy. to the Govt. of India

The 9th July 1945

No. 16324-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 26th May 1945

No. 106-TA/44—In exercise of the powers conferred by rule 20 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Transmission by Post) Prohibition Order, 1944, namely:—

In the said Order, in clause 2, the words "but does not include cloth made up into garments" shall be deleted.

N. O'H. O' NEILL
Deputy Secy. to the Govt. of India

The 12th July 1945

No. 16637-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

C. S. JHA
Secretary to Government

New Delhi, 9th June 1945

No. 101/2 TA/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth Movements Control Order 1943, namely:—

In the said Order, the proviso to clause 3 shall be deleted.

N. O'H. O' NEILL
Deputy Secy. to the Govt. of India

The 12th July 1945

No. 16647-S.T.—The following annexure to the Textile Industry (Control of Production) Order, 1945 issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

GENERAL PERMISSION

In exercise of the powers conferred on me by clause 10 of the Textile Industry (Control of Production) Order, 1945, I hereby exempt the classes of manufacturers indicated in column 1 of the Table below from the provisions of that Order as indicated in column 2 thereof:—

TABLE

Column 1	Column 2
(1) Powerloom factories with looms not exceeding 24 in number.	(1) All the clauses of the Order.
(2) Powerloom factories with 25 or more looms and with sizing machinery.	(2) All the clauses of the Order, except clause 4 read with Schedule B and clause 5.
(3) Powerloom factories with 25 or more looms and with sizing machinery.	(3) All the clauses of the Order except clause 4 read with Schedule B and clause 5.

M. K. VELLODI
Textile Commissioner

The 12th July 1945

No. 16654-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 19th May 1945

No. 96-TA/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and sub-section (a) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Foreign Cotton Control Order, 1944, namely:—

(1) In the schedule to the said Order after the word "Tanganyika" the words "Peru and any other part of the American Continent" shall be added.

(2) In the form annexed to the said Order, in column 1 for entry 8 the following entries shall be substituted, namely:—

- "6. (a) Peruvian Pima Cotton
6. (b) Other Americans"

J. D. KAPADIA
Deputy Secy. to the Govt. of India

The 14th July 1945

No. 16866-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 16th May 1945

No. T.C.(12)5/45—In exercise of the powers conferred upon me by sub-clauses (b) and (c) of clause 10 and clause 10A of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the Textile Commissioner's notification No. T.C.(12)/44, dated the 14th October 1944, namely:—

In the said notification—

(1) In sub-paragraph (1) (a) of paragraph 5 the word 'Cloth' within the rectangular mark illustrated therein shall be deleted.

(2) In sub-paragraphs (1) and (2) of paragraph 6 for the words "The overall diameter of the Imported cloth T. C. B." wherever they occur the words "The height of the Imported T. C. B. mark" shall be substituted.

M. K. VELLODI
Textile Commissioner

The 17th July 1945

No. 17136-S.T.—The following notification, issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 23rd June 1945

No. 6-VP(2)/45—In exercise of the powers conferred upon me by sub-clause (1) of clause 6 of the Vegetable Oil Products Control Order, 1945, and in supersession of the notification of the Government of India in the Department of Food No. 6-VP (1)/45, dated the 28th April 1945 I hereby fix as follows the maximum prices at which vegetable oil products may be sold with effect from the 1st July 1945.

I

Locality of scale (1)	Maximum price per lb. net of vegetable oil product		
	When sold by producer or producer's distributing agent in large packs (2)	When sold by any other person	
		In large packs (3)	Loose in small quantities (4)
	Rs. a. p.	Rs. a. p.	Rs. a. p.
1. Bombay town and suburbs.	0 8 6	0 9 3	0 10 0
2. Bombay Province (excluding Bombay town and suburbs) Madras, the Central Provinces and Berar, Coorg and Panth Piploda.	0 9 0	0 9 9	0 10 6
3. The Punjab, the United Provinces, the North Western Frontier Province, Bihar, Sind, Baluchistan, Delhi and Ajmer.	0 10 0	0 10 9	0 11 6
4. Bengal, Assam and Orissa.	0 9 0	0 10 6	0 11 3

II

Description	Maximum price per pack of vegetable oil products when sold in small packs	
	Wholesale	Retail
	Rs. a. p.	Rs. a. p.
Packs containing 10 lbs.	7 4 0	7 10 0
Ditto 9 "	6 10 0	6 15 6
Ditto 5 "	3 13 9	4 1 0
Ditto 3 "	2 8 6	2 10 6
Ditto 2 "	1 9 6	1 11 0
Ditto 1 "	0 13 0	0 13 9

NOTE—The maximum prices specified above under I and II are inclusive of freight, but exclusive of octroi, terminal tax and other similar local taxes and also of sales tax.

When any such tax is paid whether by the Manufacturer, his distributing agent, a wholesaler or a retailer the maximum price as fixed above in respect of any transaction may be increased by an amount equal to the total of the taxes so paid at or before that transaction and may after the increase be rounded off to the nearest pice.

V. SAHAY
Vegetable Oil Products Controller
for India

The 17th July 1945

No. 17142-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 9th June 1945

No. 107-T.A./45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the

following amendments shall be made to the Cotton Cloth and Yarn (Transport) Control Order, 1944, namely :—

In the said Order—

(i) In clause 2, after the words " under this Order ", the following shall be inserted, namely :—

" the expression the Western India States Surplus Area and the Punjab Deficit Zone shall have the meaning attributed to them in the General Permit No. 1 under the Cotton Cloth Movements Control Order, 1943 "

(ii) In clause 2A, for the words " Janjira, Jawhar and Cambay States or within any State included in the Western India State Agency " the words " Western India States Surplus Area, or from any place within that area to any place outside " shall be substituted.

(iii) After clause 2A the following new clause 2AA, shall be inserted, namely :—

" 2AA. No person shall transport or cause to be transported by road or inland waterways any cloth or yarn from any place within the Punjab Deficit Zone to any place outside except under and in accordance with a special permit granted by the Textile Commissioner "

(iv) In clause 4, for the existing proviso, the following shall be substituted, namely :—

" Provided that nothing in this clause shall apply to the transport of cloth by road, rail or sea by a person as part of his personal luggage where the quantity does not exceed the maximum specified below, namely :—

13 lbs. between any place in the Western India States Surplus Area and any place outside that area ; and in any other case, 20 lbs. "

N. O' H. O'NEILL

Dy. Secy. to Govt. of India

The 17th July 1945

No. 17144-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 16th June 1945

No. 84(1)-T.A./45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and

sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Foreign Cotton Control Order, 1944, namely:—

After the clause 5 of the said Order, the following clause shall be inserted, namely :—

" 5-A. The Textile Commissioner may by order in writing direct any person who has communicated his requirements to the Deputy Chief Controller of Imports, Bombay, to purchase from such other person such quantities of any foreign cotton of the description mentioned in the Schedule not exceeding such requirements, as such prices and on such terms, as may be specified in the Order "

N. O' H. O'NEILL

Dy. Secy. to the Govt. of India

The 16th July 1945

No. 732-T.—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 18th June 1945

No. 1-PR(6)/44—In exercise of the powers conferred by rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Spirit Rationing Order, 1941, namely :—

To clause 31 of the said Order, the following shall be added, namely :—

All such special receipts, coupons and receipts shall be kept for not less than one week at the premises where they are received by the supplier, and if not kept at the premises they shall be so kept that they can be produced at the premises within half an hour of their being demanded : provided that if the Provincial Rationing Authority is satisfied that the supplier maintains at those premises

a register of daily sales giving full particulars of the special receipts, coupons and receipts, it may exempt the supplier from this provision in respect of those premises."

D. R. RUTNAM

Joint Secy. to the Govt. of India

PRESS NOTE

Bombay, 2nd July 1945

In pursuance of Notice Reference War No. 865, dated 7th June 1945, issued by the Export Trade Controller, Bombay, applications are being received by the Textile Commissioner from prospective exporters to the effect that they should be assisted as regards procurement of yarn. These applications having been considered by the Textile Commissioner in consultation with the Export Trade Controller, Bombay, it has now been decided that specific proposals from manufacturers for sanction to sell and deliver specified quantities and counts of yarn to exporters holding quotas, granted by the Export Trade Controller, will be given consideration, provided that (1) they are received at least 30 days before deliveries are to commence, and (2) no folded yarn, or single yarn of counts 30S or finer, is proposed to be sold. In this connection it should

be noted that exporters must, in the first instance, make arrangements with individual mills for supply of yarn and thereafter the Textile Commissioner should be approached by the Mills concerned for sanction to enter into the necessary contracts.

PRESS NOTE

Bombay, 3rd July 1945

By a notification in the *Gazette of India* of June 9, the Textile Commissioner has directed all importers of foreign cloth into India to submit either personally or by registered post a statement containing the description and the quantity of cloth so imported within 2 weeks of the arrival of the consignment in India. Importers are required to state the landed cost of each item contained in the consignment. Importers are further required to sell or deliver such imported cloth only to those persons specified by the Textile Commissioner. If within 21 days of the date on which the statement is received by the Textile Commissioner the importer does not receive instructions as to the disposal of the consignment, the importer will be free to dispose of the cloth included in the consignment.